

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No: 579/2015
and**

ORIGINAL APPLICATION No: 580/2015

Date: Wednesday the 22nd day of June, 2017

**CORAM: HON'BLE DR. K.B. SURESH MEMBER (J)
HON'BLE DR. MRUTYUNJAY SARANGI MEMBER (A)**

Ms. Savitri Bachanram

Age: 34 years

Occupation: Unemployed

R/o: Room No. 2457, Bldg No. 203,
Sector - 6, C.G.S. Colony, Kane Nagar,
Antop Hill, Mumbai - 37 ... **Applicant.**

(By Advocate Shri. T. A. Bharadi).

Versus.

1. Union of India,
Through Principal Secretary
Directorate of Marketing and Inspection,
Department of Agriculture and
Co-operation, Having office at C. G. O
Building, Block-A, NH-IV
Faridabad- 121001.
2. Agriculture Marketing Advisor Incharge,
Directorate of Marketing and Inspection,
Department of Agriculture and
co-operation Having its office at C. G. O
Building Block A, NH-IV,
Faridabad-121001 Head Off
3. Dy. Agriculture Marketing Advisor Incharge,
Directorate of Marketing and Inspection,
Having its office at New C.G.O Building,
Western Region, New Marine Lines, Mumbai
4. Joint Agriculture Marketing Advisor,
Directorate of Marketing and
Inspection. Having its office at Branch
Head office New Secretariat Building,
Civil Line, Nagpur , Pin Code:
440001...**Respondents.**

(By Advocate Shri. V.B. Joshi)

O.A. No.579/2015(10A) Date: 21.06.2017

The applicant in person is present before us. She would say that her mother passed away and in her place the applicant has sought for a compassionate appointment and also family pensions and other DCRG due on the death of the Government Servant. Apparently, regarding succession, a Civil Suit is pending in the Civil Court, Mumbai, Civil Suit No. 3232/2013 between the applicant and the two elder sisters. She would say that there are no brothers in the family. She would also say that she is not married.

This statement of not being married is contested by the respondents who produced a photograph of the applicant with a man indicating that she is also married. If she is married, then that apparently is also in the jurisdiction of the Civil Court

to determine what are the rights which will follow due to each of the contestants in the matter. Therefore, we will direct the respondents to wait till the Civil Court concludes the matter and thereafter pass a reason and speaking orders. There is no need to keep the matter pending. Therefore it is disposed off with a condition it holds.

OA closed, no costs.

(Dr. Mrutyunjay Sarangi)
Member (A)

(Dr. K.B. Suresh)
Member (J)

g.m.